

**(2022) 10 NCLT CK 0025**

**In the National Company Law Tribunal**

**Case No : CA 555/2022 In C.P.(CAA)/143(MB)2022**

**Johnson & Johnson Private Limited Vs**

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**Date of Decision : 21-10-2022**

**Acts Referred:**

Companies Act, 2013 — Section 230, 232

**Citation : (2022) 10 NCLT CK 0025**

**Hon'ble Judges :** Kishore Vemulapalli, Member (J); Manoj Kumar Dubey, Member (T)

**Bench :** Division Bench

**Final Decision :** Disposed Of

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## **Judgement**

CA 555/2022

1. Mr. Ravi Kadam, Ld. Sr. Counsel a/w Mr. Tapan Deshpande appeared on behalf of the Applicant present.
2. This is an Application filed by the Applicant for rectification/modification in order dated 14.10.2022 passed in CP (CAA)143(MB)/2022.
3. Ld. Sr. Counsel for the Applicant submits that at para 17 in line 6 & 7, the appointed date is inadvertently mentioned as 01.04.2023 in place of 02.01.2023.
4. Heard. The Corrigendum order is hereby follows: -  
  
The Appointed date in the order dated 14.10.2022 passed in CP (CAA)143(MB)/2022 shall be read as 02.01.2023.
5. Rest of the order remain unaltered.
6. The statutory authorities are directed to act as per this order.
7. In view of above directions, the Application is allowed and disposed of.